

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 1584
ANSWERED ON 26.07.2018

CONSTRUCTION OF BARRAGES OVER MAHANADI RIVER

1584. SHRI RABINDRA KUMAR JENA

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the State Government of Chhattisgarh has taken any permission from the Union Government for construction of six industrial barrages across the main arm of inter-State river Mahanadi and if so, the details thereof;
- (b) whether the Chhattisgarh has planned to release flood waters to Odisha in the downstream of river Mahanadi during high flood in its delta region and if so, the details thereof;
- (c) the provisions of minimum flow kept at inter-State border by Chhattisgarh for the fulfilment of riparian requirement of Odisha including requirements of maintaining the river health in the shape of environmental flow; and
- (d) whether Chhattisgarh is supposed to intimate the release of water from its dams/barrages as well as the schedule of gate operation activities to Odisha and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) Central Water Commission (CWC) under Ministry of Water Resources, River Development & Ganga Rejuvenation (MoWR, RD & GR) carries out techno-economic appraisal of major (command area more than 10000 hectare) and medium (command area more than 2000 hectare and less than 10000 hectare) irrigation projects which are planned on Inter-State river / river basins. List of projects of Chhattisgarh approved and accepted by Technical Advisory Committee (TAC) of MoWR, RD & GR is attached at **Annexure-I**. The Environmental Clearance for six barrages on River Mahanadi has been accorded by State Environment Impact Assessment Authority (SEIAA), Chhattisgarh. The details are at **Annexure-II**.

(b) to (d) As per the claim submitted by Odisha to the Ministry through complaint dated 19.11.2016 under Section 3 of the Inter State River Water Dispute (ISRWD) Act, 1956, the requirement of water in Chhattisgarh for the purposes of existing, ongoing and future irrigation, industrial use and domestic projects will be to the extent of 33.89 BCM. In this complaint, the Government of Odisha raised the issues like quantum of minimum flow in Hirakud dam, surplus flow and shares of States in minimum and surplus flows.

In the meanwhile, Government of Odisha filed Original Suit No.1/2017 before Hon'ble Supreme Court for restraining Government of Chhattisgarh from continuing construction and operation of six industrial barrages and taking up any future project. The Original Suit was disposed of in the final hearing on 23.01.2018 with directions to the Central Government to constitute Water Dispute Tribunal for adjudication of the water dispute between the concerned States within a period of one month from the date of order. Accordingly, the Central Government has constituted Mahanadi Water Disputes Tribunal vide Gazette Notification dated 12.03.2018 for adjudication of water disputes. Presently, the matter is sub-judice before the Hon'ble Tribunal.

Annexure referred to in reply to part (a) of Unstarred Question No.1584 to be answered in Lok Sabha on 26.07.2018 regarding “Construction of Barrages over Mahanadi River”.

List of projects of Chhattisgarh approved and accepted by TAC of MoWR, RD & GR

Sl.	Meeting Number	Date of Meeting	Project Name
1	80 th	07.02.2003	Mahanadi Reservoir Project
2	80 th	07.02.2003	Sutiapat Irrigation Project
3	81 st	04.08.2003	Mongra Irrigation Project
4	82 nd	19.02.2004	Minimata (Hasdeo) Bango Multipurpose Project (Revised)
5	90 th	26.09.2007	Mahanadi Reservoir Project (Revised)
6	95 th	20.01.2009	Kelo Irrigation Project
7	98 th	09.07.2009	Minimata (Hasdeo) Bango Multipurpose Scheme (Revised)
8	99 th	24.08.2009	Koserteda Irrigation Project (Revised)
9	104 th	12.05.2010	Karra Nalla Irrigation Project
10	104 th	12.05.2010	Ghumariya Nalla Irrigation Project
11	104 th	12.05.2010	Sutiapat Irrigation Project (Revised)
12	105 th	25.06.2010	Khrung Tank Project-ERM
13	106 th	16.09.2010	Maniyari Tank Project – ERM
14	115 th	24.07.2012	Minimata (Hasdeo) Bango Project
15	130 th	30.09.2016	Arpa Bhaisajhar Barrage Project

Annexure referred to in reply to part (a) of Unstarred Question No.1584 to be answered in Lok Sabha on 26.07.2018 regarding “Construction of Barrages over Mahanadi River”.

Details of Environment clearance for six barrages on River Mahanadi, accorded by State Environment Impact Assessment Authority (SEIAA), Chhattisgarh

Sr. No.	Name of Barrage	SEIAA, Chhattisgarh letter No. and Date
1	Samoda Barrage, Samoda Raipur	1643/SEIAA-CG/EC/Diversion/RYP/260 dated 21.3.2014
2	Sheorinarayan Barrage, Janjgir Champa	417/SEIAA-CG/EC/Tank/JANJ/158 dated 22.5.2014
3	Basantpur Barrage, Janjgir Champa	419/SEIAA-CG/EC/Tank/JANJ/159 dated 22.5.2014
4	Mironi Barrage, Janjgir Champa	565/SEIAA-CG/EC/ Tank/JANJ /264 dated 4.6.2014
5	Saradih Barrage, Janjgir Champa	563/SEIAA-CG/EC/ Tank/JANJ /160 dated 4.6.2014
6	Kalma Barrage: Janjgir Champa	415/SEIAA-CG/EC/ Tank/JANJ /263 dated 22.5.2014
